

(7)	(8)	(9)	(10)
<p>आवश्यक अर्हताएं:</p> <p>1. किसी मान्यताप्राप्त विश्वविद्यालय से विधि में बैचलर डिग्री के साथ सरकारी या कानूनी निकायों या पब्लिक सेक्टर उपक्रमों में विधिक कार्य का दो वर्ष का अनुभव हो।</p> <p>या</p> <p>किसी मान्यताप्राप्त विश्वविद्यालय से विधि में मास्टर डिग्री या पी.एच.डी या एम फिल।</p> <p>वांछनीय अर्हताएं: प्रदूषण नियंत्रण या पर्यावरण संरक्षण के क्षेत्र में विधिक कार्य का अनुभव हो।</p>	लागू नहीं होता।	सीधी भर्ती किए जाने वाले व्यक्तियों के लिए दो वर्ष।	सीधी भर्ती जिसके न हो सकने पर प्रतिनियुक्ति।

(11)	(12)	(13)
<p>प्रतिनियुक्ति:—</p> <p>किसी मान्यताप्राप्त विश्वविद्यालय से विधि में बैचलर डिग्री;</p> <p>(क) सरकारी या कानूनी निकायों या पब्लिक सेक्टर उपक्रमों में विधिक सेवा के सदृश पद धारण किए हुए है।</p> <p>या</p> <p>(ख) सरकारी या कानूनी निकायों या पब्लिक सेक्टर उपक्रमों में किसी विधिक सेवा के वेतन मैट्रिक्स के स्तर 6 (35400 – 112400/रु.) में छह वर्ष की नियमित सेवा की हो।</p>	<p>विभागीय प्रोन्नति समिति/चयन समिति (प्रोन्नति या चयन के संबंध में विचार करने के लिए) निम्नलिखित से मिलकर बनेगी:—</p> <p>1. सदस्य सचिव-अध्यक्ष;</p> <p>2. निदेशक-सदस्य;</p> <p>3. विधिक सलाहकार या बाह्य विधिक विशेषज्ञ जो केन्द्रीय सरकार में निदेशक और उससे ऊपर के स्तर पर कार्यरत है - सदस्य।</p>	लागू नहीं होता।

टिप्पण 1: प्रतिनियुक्ति की अवधि, जिसके अंतर्गत, केन्द्रीय सरकार या राज्य सरकारों या संघराज्यक्षेत्र प्रशासनों या स्वशासी या कानूनी निकायों के उसी या किसी अन्य संगठन या विभाग में इस नियुक्ति से ठीक पहले धारित किसी अन्य काडर बाह्य पद पर प्रतिनियुक्ति की अवधि है साधारणतया तीन वर्ष से अधिक नहीं होगी।

टिप्पण 2: प्रतिनियुक्ति द्वारा नियुक्ति के लिए अधिकतम आयु सीमा आवेदन प्राप्त करने की अंतिम तारीख को 56 वर्ष से अधिक नहीं होगी।

[फा.सं.क्यू-15014/01/2022-सीपीए]

नरेश पाल गंगवार, अपर सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 11th July, 2022

G.S.R. 531(E).—In exercise of the powers conferred by sub-section (9) of section 11 read with the clause (f) of sub-section (2) of section 25 of the Commission for Air Quality Management in National

Capital Region and Adjoining Areas Act, 2021 (29 of 2021), the Central Government, in consultation with the Commission for Air Quality Management in National Capital Region and Adjoining Areas, hereby makes the following rules regulating the method of recruitment, salaries, allowances and conditions of service of the officers and other staff of the Commission, namely:-

1. Short title and commencement.- (1) These rules may be called the Commission for Air Quality Management in National Capital Region and Adjoining Areas (salaries, allowances and conditions of service of the officers and staff of the Commission) Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.— (1) In these rules, unless the context otherwise requires,-

(a) "Act" means the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (29 of 2021);

(b) "Commission" means the Commission for Air Quality Management in National Capital Region and Adjoining Areas;

(c) "Schedule" means a Schedule annexed to these rules.

(2) Words and expressions used herein and not defined in these rules but defined in the Act shall have the same meanings as assigned to them in the Act.

3. Number, salaries and allowances of the officers and staff of the Commission.- The number, salaries and allowances of the officers and other staff of the Commission and their method of recruitment shall be as specified in the Schedule.

4. Number of posts, classification and level in the pay matrix.— The number of posts, their classification and level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule.

5. Method of recruitment, age-limit, qualifications, etc.— The method of recruitment, age-limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the Schedule.

6. Disqualification. - No person, –

- (a) who has entered into or contracted a marriage with a person having a spouse living; or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

7. Appointing Authority.— The Chairperson of the Commission shall be the appointing authority for the officers and staff of the Commission.

8. Procedure for screening in case of direct recruitment.— (1) The procedure for screening in case of direct recruitment shall be following, namely:-

- (a) the Commission shall invite applications for the post through an advertisement;
- (b) all such applications received shall be screened for eligibility by a screening committee constituted by the Chairperson;
- (c) (i) the screening committee for posts of level-9 and above shall consist of:
 - 1. Member-Secretary – Chairman;

2. Director – Member;

3. Deputy Secretary – Member.

(ii) the screening committee for posts of level-8 and below shall consist of:

1. Director – Chairman;

2. Deputy Secretary – Member;

3. Under Secretary – Member.

(2) Absence of any of the member of the screening committee shall not invalidate the proceedings of the screening committee.

9. Procedure for screening in case of appointment by deputation.— (1) The procedure for screening in case of appointment by deputation shall be following, namely:-

(a) the Commission shall invite applications for the vacant posts through an advertisement on all India basis;

(b) the applications received shall be screened for eligibility by a screening committee constituted by the Chairperson;

(c) (i) the screening committee for posts of level-9 and above shall consist of:

1. Member-Secretary – Chairman;

2. Director – Member;

3. Deputy Secretary – Member.

(ii) the screening committee for posts of level-8 and below shall consist of:

1. Director – Chairman;

2. Deputy Secretary – Member;

3. Under Secretary – Member.

(2) Absence of any of the member of the screening committee shall not invalidate the proceedings of the screening committee.

10. Period of deputation.— (1) The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or Department of the Central Government shall be three years from the date of beginning of the deputation and the period of deputation may be extended upto five years with the approval of the Chairperson of the Commission, and beyond five years and upto seven years with the approval of the Minister for Ministry of Environment, Forest and Climate Change.

(2) The instructions on deputation issued, from time to time, by the Department of Personnel and Training shall be applicable to officers and staff serving on deputation basis.

11. Conditions of service.— (1) The conditions of service of the officers and staff of the Commission in matters of pay, joining time, joining time pay, allowances, leave, provident fund, age of superannuation, travelling allowance and leave travel concession, and retirement benefits, and other conditions of service, shall be regulated in accordance with such rules and regulations as are for the time being applicable to the employees belonging to the corresponding level in the pay matrix of the Central Government.

(2) Notwithstanding anything contained in sub-rule (1), prior approval of the Chairperson of the Commission or any other Member of the Commission authorised by the Chairperson in this behalf shall be required for official visits abroad to be undertaken by officers and staff of the Commission.

(3) The officers and staff of the Commission not allotted accommodation shall be eligible for house rent allowance as admissible to officers and employees of the Central Government drawing similar pay.

(4) The officers and staff of the Commission who are on deputation and having Government residential accommodation under general pool shall be eligible to retain Government residential accommodation.

(5) (i) the officers and staff of the Commission appointed on deputation, shall continue to be governed by Provident Fund Schemes as are applicable to them in their parent Ministry or Department or Organisation;

(ii) the Commission shall recover contribution towards provident fund from such officers and staff and remit the amount immediately to the lending Ministry or Department or organisation;

(iii) any loss of interest on account of late remittance shall be borne by the Commission.

(6) The officers and staff of the Commission other than those on deputation shall be entitled Group Insurance as per the scheme to be formulated by the Commission in consultation with the Central Government:

Provided that in the case of the officers and staff of the Commission appointed on deputation shall continue to be governed by the Group Insurance Schemes as are applicable to them in their parent Ministry or Department or Organisation.

(7) (i) the Commission shall recover contribution towards the insurance schemes from such officers and staff and remit the amount immediately to the lending Ministry or Department or Organisation;

(ii) any loss of interest on account of late remittance shall be borne by the Commission.

(8) The officers and staff of the Commission who are not on deputation shall be governed by the National Pension System.

(9) The officers and staff of the Commission who are on deputation shall be eligible for pension and retirement benefits, if any, as are available to them in their parent Ministry or Department or Organisation.

(10) The Central Services (Medical Attendance) Rules, 1944 shall apply to the officers and staff of the Commission.

12. Residuary provision.- Matters relating to the terms and conditions of service of the officers and staff of the Commission with respect to which no express provision has been made in these rules or such provisions have not been made by the Central Government, shall be referred by the Commission to the Central Government for its decision.

13. Saving.— Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, the ex- servicemen, the Other Backward Classes and other special categories of persons in accordance with the orders issued by the Central Government from time to time, in this regard.

14. Powers to relax.— Where the Central Government in consultation with the Commission, is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

SCHEDULE

Name of the post.	Number of the post.	Classification.	Level in the pay matrix.	Whether selection post or non-selection post.	Age-limit for direct recruitment.
(1)	(2)	(3)	(4)	(5)	(6)
Under Secretary.	*3(2022) *subject to variation dependent on workload.	Non-Ministerial.	Level -11 (Rs.67700-208700).	Not applicable	Not applicable.

Educational and other qualifications required for direct recruitment.	Whether age and other qualifications prescribed for direct recruitment will be applicable in the case of promotees.	Period of probation, if any.	Method of recruitment whether by direct recruitment or promotion or deputation or absorption.
(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	Not applicable.	Promotion failing which deputation/absorption

In case of recruitment by promotion or deputation or absorption, grade from which promotion or deputation or absorption to be made.	If Departmental Promotion or Selection Committee exists, what is its composition.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.
(11)	(12)	(13)
Promotion: Eight years' regular service as Section Officer in level-8 (Rs. 47600-151100) in the pay matrix. Deputation: 1. Bachelor's degree from a recognised university (a). holding analogous post in the government or statutory bodies or public sector undertakings. Or (b) Five years' regular service in the level-10 (Rs. 56100-177500) in the pay matrix or level -9 (Rs. 53100-167800) in the pay matrix or both combined in the government or statutory bodies or public sector undertakings. Or (c) Eight years' regular service in level-8 (Rs. 47600-151100) in the pay matrix; 2. Minimum five years' experience in the field of administration or finance or accounts, in the government or statutory bodies or public sector undertakings.	Departmental Promotion /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-Chairman; 2. Director-Member; 3. Director or above level Officer of Ministry of Environment, Forest and Climate Change -Member.	Not applicable.

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Section Officer.	*2(2022) *subject to variation dependent on workload.	Non-Ministerial.	Level -8 (Rs.47600-151100).	Not applicable	Not applicable

(7)	(8)	(9)	(10)
Not applicable	Not applicable	Not applicable	Promotion failing which deputation.

(11)	(12)	(13)
Promotion: Eight years' regular service as Assistant Section Officer in level- 7 (Rs.44900-142400) in the pay matrix. Deputation: 1. Bachelor's degree from a recognised university; (a). Holding analogous post in the government or statutory bodies or Public Sector Undertakings. Or (b) Eight years' regular service in the level- 7 (Rs.44900-142400) in the pay matrix or ten years regular service in level -6 (Rs.35400-112400) in the pay matrix in the government or statutory bodies or public sector undertakings. 2. Minimum three years' experience in the field of administration or finance or accounts or protocol, in the government or statutory bodies or public sector undertakings.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary- Chairman; 2. Director-Member; 3. Deputy Secretary or above level Officer of Ministry of Environment, Forest and Climate Change - Member.	Not applicable.

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Assistant Section Officer.	*6(2022) *subject to variation dependent on workload.	Non-Ministerial.	Level -7 (Rs.44900-142400).	Not applicable	30 years (Age relaxation for reserved category candidates and government servant as per relevant instructions of the Central Government).

(7)	(8)	(9)	(10)
Bachelor's degree from a recognised university with computer knowledge including MS Words or Excel or Power Point and other relevant computer functions.	Not applicable	Two years for direct recruitment.	Direct recruitment failing which deputation.

(11)	(12)	(13)
Deputation: 1. Holding analogous post in the government or statutory bodies or public sector undertakings. Or Five years' regular service in level- 6 (Rs.35400-112400) in the pay matrix or Eight years' regular service in the level- 5 (Rs.29200-92300) in the pay matrix or Ten years' regular service in the level -4 (Rs. 5200 - 20200) in the pay matrix. 2. three years' experience in the field of Administration or Finance or Accounts, in the government or statutory bodies or public sector undertakings.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-Chairman; 2. Director-Member; 3. Deputy Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change -Member.	Not applicable.

Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Senior Principal Private Secretary.	*1(2022) *subject to variation dependent on workload.	Non-Ministerial.	Level -12 (Rs78800-209200).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable	Not applicable	Promotion failing which deputation.

(11)	(12)	(13)
Promotion: five years' regular service as Principal Private Secretary in level -11(Rs.67700-208700) in the pay matrix. Deputation: 1. Bachelor's degree from a recognised university;	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:-	Not applicable.

(a) Holding analogous post in the government or statutory bodies or public sector undertakings. Or (b) Five years' regular service in level 11 (Rs. 67700-208700) in the pay matrix. Or (c) Ten years' regular service in the level- 10 (Rs. 56100-177500) in the pay matrix or level - 9 (Rs. 53100-167800) in the pay matrix or combined in the government or statutory bodies or public sector undertakings. 2. Possessing speed of 120 words per minute in stenography (English) and conversant in MS Words or Excel or Power Point and other relevant computer functions.	1. Chairperson-Chairman; 2. Member Secretary-Member; 3. Joint Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change -Member.	
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Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department or the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Principal Private Secretary.	*3(2022) *subject to variation dependent on workload.	Non-Ministerial.	Level -11 (Rs.67700-208700)	Not applicable	Not applicable

(7)	(8)	(9)	(10)
Not applicable	Not applicable	Not applicable	Promotion failing which deputation/ absorption.

(11)	(12)	(13)
Promotion: Eight years' regular service as Private Secretary in level -8 (Rs. 47600-151100) in the pay matrix. Deputation/absorption: 1. Bachelor's degree from a recognised university; (a) Holding analogous post in the government or statutory bodies or public sector undertakings. Or (b) Five years' regular service in the level- 10 (Rs. 56100-177500) in the pay matrix or level-9 (Rs.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-Chairman; 2. Director-Member; 3. Director or above Level	Not applicable.

53100-167800) in the pay matrix or combined in the government or statutory bodies or public sector undertakings. Or (c) Six years' regular service in the level- 8 (Rs. 47600-151100) in the pay matrix in the government or statutory bodies or public sector undertakings. 2. Possessing speed of 120 words per minute in stenography (English) conversant in MS Words or Excel or Power Point and other relevant computer functions.	Officer of Ministry of Environment, Forest and Climate Change -Member.	
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Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Private Secretary.	*4(2022) *subject to variation dependent on workload.	Non-Ministerial.	Level -8 (Rs.47600-151100).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	Not applicable	Promotion failing which deputation/absorption.

(11)	(12)	(13)
Promotion: Eight years' regular service as Personal Assistant in level-7 (Rs.44900-142400 in the pay matrix). Deputation: 1. Bachelor's degree from a recognised university. (a) Holding analogous post in the government or statutory bodies or public sector undertakings. Or (b) Eight years' regular service in the level- 7 (Rs.44900-142400) in the pay matrix or Ten years' regular service in level -6 (Rs.35400-112400) in the pay matrix in the government or statutory bodies or public sector undertakings. 2. possessing of 120 per minute in stenography (English or Hindi) conversant in MS Words or Excel or Power Point and other relevant computer functions.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-Chairman; 2. Director-Member; 3. Deputy Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change -Member.	Not applicable

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Personal Assistant.	*4(2022) *subject to variation dependent of workload.	Non-Ministerial.	Level -7 (Rs.44900-142400).	Not applicable.	30 years (Age relaxation for reserved category candidates and government servant as per relevant instructions of the Central Government).

(7)	(8)	(9)	(10)
Bachelor's degree from a recognised university and possessing speed of 100 words per minute in stenography (English or Hindi) conversant in MS Words or Excel or Power Point and other relevant computer functions.	Not applicable	Two years for direct recruitment.	Direct recruitment failing which deputation.

(11)	(12)	(13)
Deputation: 1. Holding analogous post in the government or statutory bodies or public sector undertakings. Or Five years' regular service in level -6 (Rs.35400-112400) in the pay matrix or eight years' regular service in level -5 (Rs.29200-92300 in the pay matrix) or ten years regular service in level- 4 (Rs. 25500 – 81100) in the pay matrix in the government or statutory bodies or public sector undertakings. 3. possessing speed of 100 words per minute in stenography (English or Hindi) conversant in MS Word or Excel or Power Point and other relevant computer functions.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary- Chairman; 2. Director-Member; 3. Deputy Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change -Member.	Not applicable.

Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Senior Accounts Officer.	*1(2022) *subject to variation dependent on Workload.	Non-Ministerial.	Level -9 (Rs.53100-167800).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable	Not applicable	Promotion failing which deputation.

(11)	(12)	(13)
Promotion: Seven years' regular service as Assistant Accounts Officer in level- 7 (Rs.44900-142400) in the pay matrix. Deputation: 1. Bachelor's degree from a recognised university; (a) Holding analogous post in the government or statutory bodies or public sector undertakings. Or (b) Three years' regular service in level -8 (Rs. 47600-151100) in the pay matrix or seven years regular service in level -7(Rs.44900-142400) in the pay matrix or eight years regular service in level- 6 (Rs.35400-112400) in the pay matrix in the government or statutory bodies or public sector undertakings. 2. Minimum three years' experience in the field of Finance and Accounts in the government or statutory bodies or Public Sector Undertakings etc.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-Chairman; 2. Director-Member; 3. Deputy Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change -Member.	Not Applicable

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Assistant Accounts Officer.	*1(2022) *subject to variation dependent on Workload.	Non-Ministerial.	Level -7 (Rs.44900-142400).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable	Not applicable.	Not applicable.	Promotion failing which Deputation.

(11)	(12)	(13)
Promotion: eight years' regular service as Accountant in level- 5 (Rs.29200-92300) in the pay matrix. Deputation: 1. Holding analogous post in the government or statutory bodies or public sector undertakings. Or Five years' regular service in level -6 (Rs.35400-112400 in the pay matrix) or eight years regular service in level -5 (Rs.29200-92300 in the pay matrix) in the government or statutory bodies or public sector undertakings. 2. Minimum three years' experience in the field of Finance and Accounts in the government or statutory bodies or public sector undertakings.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-Chairman; 2. Director-Member; 3. Deputy Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change - Member.	Not applicable.

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Accountant.	*1(2022) *subject to variation dependent on Workload.	Non-Ministerial.	Level -5 (Rs.29200-92300).	Not applicable.	30 years (Age relaxation for reserved category candidates and government servant as per relevant instructions of the Central Government).

(7)	(8)	(9)	(10)
Essential: Bachelor's degree from a recognised university in Commerce.	Not applicable.	Two years for direct recruitment.	Direct recruitment failing which deputation.
Desirable: CA or ICWA recognised by the institute of Chartered Accountants.			
(11)	(12)	(13)	

Deputation: 1. Holding analogous post in the government or statutory bodies or public sector undertakings. Or Five years' regular service in level- 4 (Rs. 25500 – 81100) in the pay matrix or eight years' regular service in level -3 (Rs. 21700-69100) in the pay matrix in the government or statutory bodies or public sector undertakings. 2. Minimum three years' experience in the field of finance or accounts in the government or statutory bodies or public sector undertakings.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary- Chairman; 2. Director-Member; 3. Deputy Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change - Member.	Not Applicable.
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Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Junior Translator (OL).	*1(2022) *subject to variation dependent on workload.	Non-Ministerial.	Level -6 (Rs.35400-112400).	Not applicable.	32 years (Relaxation for reserved category candidates and government servant as per relevant instructions of the Central Government).

(7)	(8)	(9)	(10)
Master's degree from a recognised university in Hindi with English as an elective subject in Bachelor's degree or Master's degree in English with Hindi as elective subject in Bachelor degree with two years' experience in the relevant field in government or statutory bodies or public sector undertakings.	Not applicable.	Two years for direct recruitment.	Direct recruitment failing which deputation.

(11)	(12)	(13)
Deputation: Bachelor's degree from a recognised university with Hindi and English as main subjects; (a) Holding analogous post in the government or statutory bodies or Public Sector Undertakings etc.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-	Not applicable.

Or (b) Six years' regular service in level -5 (Rs.29200-92300) in the pay matrix or eight years' regular service in level -4 (Rs. 25500 – 81100) in the pay matrix in the government or statutory bodies or public sector undertakings.	Chairman; 2. Director-Member; 3. Deputy Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change -Member.	
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Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Legal Advisor.	*1(2022) *subject to variation dependent on Workload.	Non-Ministerial	Level -13 (Rs. 123100-215900).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	Not applicable.	Promotion failing which deputation/short term contract.

(11)	(12)	(13)
Promotion: Deputy Legal Advisor in level -11 (Rs. 67700-208700 in the pay matrix) with ten years regular service. Deputation: Bachelor's degree in Law from a recognised university; (a) Holding analogous posts of Indian Legal Services or Judicial Service or other Legal Service in the government or statutory bodies or public sector undertakings. Or (b) Five years' regular service in level -12 (Rs.78800-209200) in the pay matrix of Indian Legal Services or other Legal Service in the government or statutory bodies or public sector undertakings. Or (c) Ten years' regular service in level-11 (Rs.67700-208700) in the pay matrix of Indian Legal Services or other Legal Service in the government or statutory bodies or public sector undertakings.	Departmental Promotion Committee /Selection Committee (for considering promotion / selection) consisting of:- 1. Chairperson- Chairman; 2. Member Secretary-Member; 3. One External Legal Expert at the Level of Joint Secretary or above in Central Government - Member.	Not applicable.

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying

or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation (including short term contract) including the period of deputation (including short term contract) in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Deputy Legal Advisor.	*1(2022). *subject to variation dependent on workload.	Non-Ministerial.	Level -11 (Rs.67700-208700).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	Not applicable.	Promotion failing which deputation.

(11)	(12)	(13)
Promotion: five years' regular service as Assistant Legal Advisor in level-10 (Rs.56100-177500) in the pay matrix. Deputation: Bachelor's degree in Law from a recognised university; (a) Holding analogous posts of Indian Legal Services or Judicial Service or other Legal Service in the government or statutory bodies or public sector undertakings. Or (b) Five years' regular service in level -10 (Rs. 56100-177500) in the pay matrix or level -9 (Rs. 53100-167800 in the pay matrix) or combined of Indian Legal Services or other Legal Service in the government or statutory bodies or public sector undertakings.	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-Chairman; 2. Director-Member; 3. Legal Advisor or an External Legal Expert serving in the Central Government at the level of Director or above-Member.	Not Applicable

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central

Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Assistant Legal Advisor.	*1(2022). *subject to variation dependent on workload.	Non-Ministerial	Level -10 (Rs. 56100-177500).	Not applicable.	35 years (Age relaxation for reserved category candidates and government servant as per relevant instructions of the Central Government).

(7)	(8)	(9)	(10)
Essential qualifications 1. Bachelor's degree in Law from a recognised university with four years' experience of legal work in the government or statutory bodies or Public Sector Undertakings. Or Master Degree or PhD or M Phil in Law with two years' experience in the government or statutory bodies or Public Sector Undertakings. Desirable: Experience of legal work in the field of Pollution control or Environment protection.	Not applicable.	Two years for direct recruitment.	Promotion failing which direct recruitment failing which deputation.

(11)	(12)	(13)
Promotion: Eight years' regular service as Legal Assistant in level-7 (Rs.44900-142400) in the pay matrix. Deputation: 1. Bachelor's degree in Law from a recognised university; (a) Holding analogous posts of Indian Legal Services or Judicial Service or other Legal Service in the government or statutory bodies or public sector undertakings. Or (b) Three years' regular service in level 8 (Rs. 47600-151100) in the pay matrix of Legal Service in the government or statutory bodies or public sector undertakings. Or (c) Eight years' regular service in level 7 (Rs.44900-142400) in the pay matrix in the government or statutory bodies or public sector undertakings. 2. Desirable: Master or PhD or M Phil in Law and Experience of legal work in the field of	Departmental Promotion Committee /Selection Committee (for considering promotion or selection) consisting of:- 1. Member Secretary-Chairman; 2. Director-Member; 3. Legal Advisor or an External Legal Expert serving in Central Government at the level of Director and above-Member.	Not Applicable

Pollution control or Environment protection.		
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Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Legal Assistant.	*2(2022) *subject to variation dependent on workload.	Non-Ministerial.	Level -7 (Rs.44900-142400).	Not applicable.	32years (Age relaxation for reserved category candidates and government servant as per relevant instructions of the Central Government).

(7)	(8)	(9)	(10)
Essential qualifications: Bachelor's degree in Law from a recognised university with two years' experience of legal work in the government or statutory bodies or public sector undertakings. Or Master Degree or PhD or M Phil in Law from recognised university Desirable qualification: Experience of legal work in the field of Pollution control or Environment protection.	Not applicable.	Two years for direct recruitment.	Direct recruitment failing which deputation.

(11)	(12)	(13)
Deputation: Bachelor's degree in Law from a recognised university; (a) Holding analogous posts of Legal Service in the government or statutory bodies or public sector undertakings. Or (b) Six years' regular service in level 6	Departmental Promotion Committee /Selection Committee (for considering promotion /selection) consisting of:- 1. Member Secretary- Chairman; 2. Director-Member;	Not applicable.

(Rs.35400-112400) in the pay matrix of any Legal Service in the government or statutory bodies or public sector undertakings.	3. Legal Advisor or an External Legal Expert serving in Central Government at the level of Director and above-Member.	
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Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

[F. No. Q-15014/01/2022-CPA]

NARESH PAL GANGWAR, Addl. Secy.